

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4284
ANSWERED ON:29.08.2011
DUMPING OF GOODS BY FOREIGN COUNTRIES
Reddy Shri Modugula Venugopala

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the cases being investigated by the Directorate General of Anti-Dumping and Allied Duties during each of the last three years and the current year;
- (b) whether the Government has taken any action in such cases;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government to safeguard the indigenous industries against dumping of goods by foreign units?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d): The details regarding investigations initiated by the DGAD and action taken by the Government during the last three years and the current year (1.4.2008-23.8.2011) are given in the following Table:

Year	No. of cases initiated	Anti Dumping Duties (Provisional/Definitive) imposed by Central Government	Anti Dumping Duties not imposed by Central Govt.	Reason
2008-09	21	17 & 4 cases terminated	Nil	
2009-10	15	12 & 2 cases terminated	1	Owing to the adverse impact that the proposed anti dumping duty are likely to have on the larger public interest in general and the prices of basic antibiotic drugs and formulations in particular, it was decided by the Government not to accept the recommendation for the imposition of anti dumping duty on Pencillin-G Potassium and 6-APA.
2010-11	15	2 (1 provisional duty)	Nil	(1 case is closed and in 11 cases Preliminary Findings/Final Findings are to be issued. In 2 cases duty imposition is awaited)
2011-till 23.8.2011	03	Preliminary Findings/Final Findings are to be issued	Nil	

(e): Directorate General of Anti-Dumping and Allied duties (DGAD), an attached office of the Department of Commerce, is an

investigating agency set up for conducting anti-dumping investigations which acts on the applications filed by the domestic industry with prima-facie evidence of dumping of goods in the country, injury to the domestic industry and causal link between the dumped goods and injury to the domestic industry. Such petitions submitted by domestic industry are processed as per the procedures and within the time limits specified under the Customs Tariff Act, 1975 as amended in 1995 and the rules made thereunder. DGAD conducts investigations and recommends imposition of duty, wherever appropriate, to the Department of Revenue by issuing its preliminary/final findings. Acting upon such recommendations of the DGAD, the Department of Revenue may impose the provisional or definitive duties.